

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 6
227(ND)/2017

IN THE MATTER OF:

M/s. Chander Munjal

.... Petitioner

v.

M/s. RC Healthcare Pvt Ltd & Ors.

.... Respondent

Order U/s. 241-242

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv. Sandeep Bajaj, Adv. Devansh Jain, Adv. Vasudha Chadha

For the Respondent : Mr. Pradeep Bhardwaj, Adv; Mr. Chirag Rathi, Adv. for R-2 & 3

For the Intervenor : Mr. Pawan Upadhyay, Navneet R Nair, Rishab Khare, Advocates

ORDER

IA(CA)-24/2023, Ivn.P-06/2023, IA(CA)-244/2023

In terms of order dated 25.01.2024 it is stated that the auditor has filed an additional report.

The final report is yet to come before us. Ld. Counsel for the Petitioner appeared physically and stated that the auditor sought certain documents which have to be furnished to him by the Respondent.

Ld. Counsel for the R-2 & 3 appeared through VC and states that all the documents which have been sought, are provided to the auditor. To take the matter further, we direct the presence of Auditor on the next date of hearing.

At request and by consent, list the matter on **25.04.2024**.

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)